

The Schedule.

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT/ON THE 31ST. Day of March 1994

1. Name of the Govt. Servant in full (in block letters) RAM KRISHAN SHARMA
2. Service to which he belongs 3 year + 5 months as Sub-Judge + 2 yrs in andanties
3. Total length of service upto date upt. of H.P. Govt. previous to previous postment
- 3.1 in Non-gazetted rank (For 2 years) assignment - Jailed on 22nd Sept 1988.
- 3.1.1 in Gaztted rank about 3 years. Jailed on 3rd Oct 1990
4. Permanent post held and place of posting. Sub-Judge II Rollum. Dist. Sharda. H.P.
5. Total annual income from all sources during the year calander year immediately proceeding the 31st. About 60,000/ Annual  
day of March 199 94.

6. DECLARATION.

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on \_\_\_\_\_ to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub rule (I) of rule 18 of the Central Civil Service. (Conduct) Rules, 1964.

Date:- 11.5.94.

Note: 1. This return shall contain particulars of all assets and liabilities of the Government Servants, either in his own name or in the name of any other person.

Note: 2. If ~~an~~ a Government servant is a member of Hindu Undivided Family with ( Coparcenary) rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1. the value of the share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added, where ever necessary.

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FORM NO.1.

Sr. No. of property.	Description of property, location name of Distt. Division, Taluk and village in which the property is situated and also its distinctive number etc.)	Area of land in case of land and building.	Nature of land (incase of land property).	Extend of land rest. If not in own name, State in whose name held and his/her relation to the Govt. Servant.	Date of acquisition.	HOW acquired (whether by purchase, mortgage lease, inheritance with details of person from whom acquired (Address and connection of Govt. Servant if any with the person/persons concerned (please see Note-I below.	Value of the property (see note 2 below).	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks.
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1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13.

I have Coparcenary property situated - at village Mandol P.O. Ahcerd Tehsil Thog Distt. Shimla. Though at present same is entered in the name of my father Sh. Bal Krishna Sharma. This property also consist of an <sup>apple</sup> orchard - having about 100% fruit bearing - plants <sup>of about</sup> 250 - small plants. I have also ancestral house consisting of <sup>consisting</sup> of five rooms held jointly with my father and my two younger brothers.

*[Signature]*  
 SIGNATURES  
 Sub-Judge Retd.  
 11.5.84

Note:

- (1) For purpose of column 9, the term 'Lease' would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealings with the Government servant such a lease should be shown in this Column irrespective of the terms of the lease, whether it is short term or long term, and periodicity of the payment of rent.
  
- (2) In Column 10 should be shown.
  - (a) where the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition.
  - (b) where it has been acquired by lease, the total annual rent thereof.
  - (c) where the acquisition is by inheritance, gift or exchange value of the property so acquired.

FORM NO. II

STATEMENT OF LIQUID ASSETS OF TMRNT /AS ON THE \_\_\_\_\_

- (1) Cash and bank balance exceeding 3 months emoluments.
- (2) Deposits, loans advances and investments ( such as shares, securities, debentures etc. )

| sr. NO. | description | Name and adress of amount, company, bank, etc. | If not in own name name and address of persons in whose name held and his/her relationship with the Govt. Servant. | Annual in come derived | Remarks |
|---------|-------------|--|--|------------------------|---------|
|---------|-------------|--|--|------------------------|---------|

(1) Having about Rs 2000/- in VCO  
Debit Renu.

*M. Anand*  
Signatures  
~~10-9-94~~  
11-5-94  
Sub-Inspector  
Renu

Date \_\_\_\_\_

- Note :-
- 1. In column 7 particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
  - 2. The term ' emoluments means the pay and allowances received by the Government Servant.

FORM NO. III.

STATEMENT OF MOVEABLE PROPERTY ON FIRST APPOINTMENT /AS ON THE

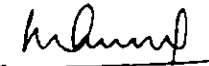
~~11/11/94~~ 31-3-94

| Sr. No. | Description of item. | Price or value at the time of acquisition and /OR THE TOTAL PAYMENTS MADE UPTO THE DATE of return as the case may be, in case of articles purchased on hire purchase or <del>in</del> instalment basis. | If not in own name and address of the person in whose name and his /her relationship with the Government servant. | Whether acquired with approximate date of acquisition |
|---------|----------------------|---|---|---|
| 1       | 2                    | 3   | 4   | 5   |

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About 5 beddings, T.V. Black & white  
 Two in one Philips, one small table  
 Refrigerator, ceramic gas stove - 4 Cots  
 About 25,000/-  
 100 gm. gold - belonging to my wife  
 Smt Aparna Sharma, gifted to her  
 by my relatives at her marriage  
 & consubstante studham.

Date 5.5.94.

  
17/5/94 Sub-Judge A. Ram

- Note:-1. In the Form information may be given regarding items like (a) jewellery owned by him (Total Value), silver and other precious metals and precious stones owned by him not forming part of jewellery ( Total value ) (c) (i) Motor Cars, (ii) Scooters Motor Cycles, (iii) refrigerator air conditioners, (iv) radios or radiograms or television sets and any other articles, the value of which individually exceeds Rs. 1000/- (d) value of items of moveable property individually worth less than Rs. 1000/- other than articles of daily use such as clother, utensils, cooks crockery etc., added together as lump sum.
- Note :-2. In column 5 may be indicated whether the property was acquired by purchase , inheritance, gift or otherwise.
- Note :-3. In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

STATEMENT OF PROPERTY FUND AND LIFE INSURANCE POLICY ON /AS ON THE 30-4-94

| Insurance Policies. |                               |                       |                               | Provident Funds.         |   |   | Total                                | Remarks (if there is dispute regarding closing balance the figures according to the Govt. Servant should also be mentioned in this column.) |                                 |
|---------------------|-------------------------------|-----------------------|-------------------------------|--------------------------|---|---|--------------------------------------|---|---------------------------------|
| Sr. No.             | policy No. and date of policy | Name of Ins. company. | Subinsured/ date of maturity. | Amount of annual premium | Type of provident G.P.S/ G.F.S/ Account No. | Closing balance as per reported by the Audit/Accounts officer alongwith date of such balance. |                                      |   | Contribution made subsequently. |
| 1.                  | 2.                            | 3.                    | 4.                            | 5.                       | 6.  | 7.  | 8.                                   | 9.  | 10.                             |
|                     | GIS (36784)                   |                       | 102-00                        |                          | H-Inst 2204                                 | 20,811/-<br>as per GPF<br>statement 1992-93   | Rs. 1285/-<br>P.M. (20,811 + 1361/-) | 34,412  |                                 |
|                     | of the employee               |                       |                               |                          |   |   |                                      |   |                                 |

*[Signature]*  
 SIGNATURES.  
 11.5.84  
 Sub-Judge H. Ramesh

FORM NO. V.

STATEMENT OF DEBTS AND OTHER LIABILITIES OF FIRST APPOINTMENT/AS ON THE 31-3-94

| Sr. NO | Amount | Name and address of Creditor | Date of incurring liability | Detail of transaction. | Remarks. |
|--------|--------|------------------------------|-----------------------------|------------------------|----------|
|--------|--------|------------------------------|-----------------------------|------------------------|----------|

NIL

Nil

Date :- 5-5-94

M. S. Rao  
11-5-94  
Sub Judge II Class

- Note :-
1. Individual items of loans not exceeding three months emoluments of Rs. 1000/- whichever is less need not be included.
  2. In column 6, information regarding permission, if any obtained from or report made to competent authority may also be given.
  3. The term " emoluments " means pay and allowances received by the Government Servant.
  4. The statement should also include various loans and advances payable to Govt. servants like advance for purchase of conveyance, House building advance etc. ( both the advance of pay and travelling allowance ), advances from the G.P. Fund loans of life Insurance policies and fixed deposits.

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